

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-123(PB)/2018**

**IN THE MATTER OF:**

Satish Kumar Sachdeva & Anr.

.... Applicant/Petitioners

Vs.

M/s. Vardhman Buildtech Pvt. Ltd.

... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 13.02.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M.KUMAR**

**Hon'ble President**

**Sh. S.K. Mohapatra,**

**Hon'ble Member (T)**

For the Applicant/Petitioner : Mr. Vaibhav Tyagi, Adv.

For the Respondent :

**ORDER**

The new Interim Resolution Professional in pursuance of the order dated 02.02.2018 has now been named namely Mr. Durga Das Agrawal. He has filed his written communication which is in order. The same is taken on record

Notice to show cause to the respondent returnable on 06.03.2018 be issued as to why the petition be not admitted triggering the insolvency process.

Permission granted to send the notices through email as well, on the address given in the master data of the respondent company.

Process dasti.

List for further consideration on 06.03.2018.

Sdl-

**(M.M.KUMAR)**  
**PRESIDENT**

-Sdl-

**(S.K. MOHAPATRA)**  
**MEMBER(TECHNICAL)**